

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 06th day of September 2021

Original Application No. 330/00131 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Tajrunnisha, W/o Anwarul Haq, R/o Village Tunihawa, Post Gulriha, Tehsil Mehdawal, Sant Kabir Nagar.

. . .Applicant

By Adv : Shri Brijesh Kumar Pandey
Shri Ganesh Sankar Srivastava

V E R S U S

1. Union of India, through Secretary, Railway Bhawan, New Delhi.
2. General Manager, Northern Eastern Railway, Gorakhpur, Railway Stadium, Gorakhpur UP.
3. Divisional Railway Manager, Northern Eastern Railway, Railway, Lucknow, UP.
4. Divisional Personnel Officer, Northern Eastern Railway, Lucknow UP.
5. Senior Personnel Officer, Northern Eastern Railway, Gorakhpur, UP.

. . .Respondents

By Adv: Shri Pramod Kumar Pandey

O R D E R

Heard Shri Ashwani Kumar holding brief of Shri Ganesh Shankar Srivastava, learned counsel for the applicant and Shri Pramod Kumar Rai, learned counsel for the respondents on admission and perused the record.

2. It is submitted by the learned counsel for the applicant that the applicant is the legally wedded wife of late Anwarul Haq who died on 03.10.2011. However, she has not yet been given any family pension from the respondent department and her representation is pending before them since long.
3. It is further submitted by learned counsel for the applicant that the applicant will be satisfied at this stage, if she is permitted to make a fresh

representation, ventilating her entire grievance, before the competent authority amongst the respondents, who may also be directed to decide her representation by passing a reasoned and speaking order in a time bound manner.

4. In view of limited prayer made by the learned counsel for the applicant, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with the following directions : -

(i) The applicant shall file her representation ventilating all her grievances, within a period of 15 days from today before the concerned respondent, who is the competent authority, alongwith certified copy of this order.

(ii). The concerned respondent shall decide the said representation of the applicant by passing a reasoned and speaking order, in accordance with rules, within a period of two months from the date of receipt of representations alongwith certified copy of this order.

5. The order so passed, shall be communicated to the applicant by the respondents without any delay.

6. There will be no order as to costs.

7. It is made clear, that I have not expressed any view on the merits of the case.

(Justice Vijay Lakshmi)
Member (J)

/pc/